

**No. 2020/2PM-Pkg(COVID-19)/3567-3766**

From

Additional Chief Secretary to Govt. of Haryana  
Health Department

To

1. All the Heads of Departments
2. The Commissioners Ambala, Hisar, Rohtak and Gurugram Division
3. All the Deputy Commissioners in Haryana
4. All the Sub-Division Officers (Civil) in Haryana

Dated: 23.03.2020

**Subject: Regarding fixation of Package Rates of COVID-19 treatment in Private Medical Colleges and Hospitals of Haryana.**

Sir/Madam

I have been directed to invite your attention to the subject mentioned above and to state that Government has decided to fix the rates of treatment of COVID-19 patients in private Medical colleges/ hospitals. In view of 'The Haryana Epidemic Disease, COVID-19 Regulations, 2020' dated 11.03.2020 notified under The Epidemic Disease Act, 1897; it has been decided that no private medical college/ hospital shall charge for treatment of COVID-19 patients, more than the rates/packages fixed for various treatment modalities under Ayushman Bharat Scheme, Haryana. The details are given under:

**A. Aim:**

The aim is to facilitate general public in the COVID-19 pandemic, to provide facilities to COVID-19 patients at minimal out of pocket expenditure and at the same time at financially viable rates for private hospitals for providing the life saving tertiary care services, isolation facilities and basic quarantine and. However, in all cases if the actual rates are lower than the proposed package rates i.e. rates fixed under Ayushman Bharat Scheme, Haryana; then the hospital shall charge the lower rates. These rates will **not** influence the insurance packages.

**B. Guidelines:**

These guidelines are applicable to all Clinical/ Non-Clinical establishments, wherever, the COVID-19 patients (Suspected/ Confirmed case) and their contacts would be provided care (Medical/Non-Medical). The COVID-19 patients (Suspected/ Confirmed case) may require the following treatment modalities, depending on the condition of the patient:

- a) Quarantine
  - i. At Home
  - ii. At Government/ Private facility (Quarantine to be monitored by Govt. Authorities and management of private facility)
- b) Treatment in Isolation room (while hospitalized)
- c) Treatment in ICU/CCU setup

### **C. Definitions:**

#### **1. “Beneficiaries”:**

The entitled beneficiaries of these guidelines will be the patients suspected to be suffering with COVID-19. The people residing and working in Haryana State, which are further categorised into:

- a) **Haryana Govt. Employees, Pensioners and their dependents:** The rates for treatment shall remain same as already approved under reimbursement, cashless and empanelment policies issued by Govt. of Haryana from time to time.
- b) **General Public:**
  - i. Fully insured (with any private/ Govt. Insurance agency): rates as per the insurance policy.
  - ii. Partially insured (i.e. part payment is made by Insurance agency and part by the individual): Rates to be charged should not more than the proposed package rates.
  - iii. Uninsured: Rates to be charged should not more than the proposed package rates.
- c) **Poor Patients:** As per the HSVP policy issued vide Memo No. A-Pwn-UB-II-08/29630-50 dated 13-08-08, the private hospitals, which have been allotted land at subsidised rates by State/Centre Govt. shall provide free services to 20% of total Outdoor patients being attended by them, on first come first service basis.

The beneficiaries under this scheme are from weaker section of the society i.e. BPL holders, Class IV employees of Haryana Government and others having income less than 5000/- per month. These patients may be referred by the District Monitoring Committee under Deputy Commissioner and Civil Surgeon as member among others.

The upper limit of capped rates of treatment shall be as per this policy, but in any case charges for services are lower than upper limit of proposed rates, then the lower (as per actual billing) rates should be charged.

#### **2. “Private Hospital”:**

Any private hospital/ standalone setup, which has certified ICU/CCU facilities, with adequate technical manpower as per norms and also possesses statutory licenses/ registration certificates, such as the Clinical Establishment Act, NABH/JCI and others certificates, etc., wherever applicable as per rules.

3. **“Private Medical College”:** Any private Medical College, which is recognised by Medical Council of India (MCI) and is situated in Haryana.
4. **“Package rate”:** a lump sum amount charged by the Private Hospital for procedures/packages, required for the treatment of COVID-19 patients, on case to case basis, as defined under Ayushman Bharat Scheme.
5. **“NABH”** means hospitals possessing accreditation certificate of National Accreditation Board for Hospitals & Healthcare Providers. It is further categorised into: a) Entry Level NABH; b) Full NABH

6. “JCI” means hospitals possessing accreditation certificate of Joint Commission International.
7. “ICU/CCU charges” include all charges like ventilator, monitoring, nursing, gas, drugs, etc., as defined under Ayushman Bharat Scheme.

**D. Liabilities & Responsibilities of private Medical College/ Hospital:**

- i. The hospital shall provide seamless and hassle free services to the patients suffering from COVID-19, shall extend all normal courtesies and facilitate admission/ treatment/ counselling of relatives/ discharge/ etc. to beneficiaries without delay and denial of medical facilities.
- ii. The hospital shall intimate every case of COVID-19 presented/admitted in their hospital, with complete details to concerned Civil Surgeon.
- iii. The hospital shall not overcharge to the patients of COVID-19, over and above the fixed package rates for various treatment modalities, defined under Ayushman Bharat Scheme, Haryana and displayed at the website i.e. <https://ayushmanbharatharyana.in/>
- iv. The hospital shall not in any case compromise on the standards of treatment of the patients with COVID-19.

**E. Mode of Referrals from Govt. hospitals:**

The patients with COVID-19 may be referred by CMO/PMO/MS of any Govt. Health facility across the State. The referral card issued by concerned authority shall contain basic information of the patient such as demographic details, signs/symptoms, status of diagnostic tests, general condition of the patient, etc. The inter-district referral is allowed.

**F. Definition of package rates:**

The maximum rates to be charged from the patients for quarantine/ treatment of COVID-19 patients are proposed as below:

**1. For Quarantine**

- The concerned Deputy Commissioner shall identify Govt. Guest House (PWD/ Irrigation/ Tourism), Sarai/ NGO establishments, Private hotel, etc. for isolation in each district.
- The isolation facility shall have the facilities as per the guidelines issued by Ministry of Health & Family Welfare, Govt. of India vide notification No. F.No.Z.28015/30/2020-EMR(Pt1) dated 12.03.2020 (**Annexure-1**) and the check list annexed along with (**Annexure-2**).
- a) The maximum rates to be paid for utilizing the facility are given below:
  - i. At Government Facility: Rs. 1200/- per day per person
  - ii. At Sarai/ NGO or Trust establishments: Rs. 1500/- per day per person

- iii. At private Hotel:
- a. 3-starred : Rs. 2200/- per day per person
  - b. 4-starred and above rated: Rs. 3000/- per day per person
- b) The above rates shall include all basic services such as diet, laundry services, housekeeping, etc.
  - **Funds for quarantine:** For making payments towards above 2 quoted facilities shall be made from funds earmarked for COVID-19 epidemic (a & b)
- 2. For treatment at "Isolation facility" for general public in private hospitals:**
- The definition of package and package rates as given by Ayushman Bharat, Haryana shall be applicable.
  - The Lab and Radiology services shall be charged as per the rates already defined by Ayushman Bharat, Haryana.
- 3. For treatment in ICU/CCU facilities:**
- The rates/ packages defined by Ayushman Bharat, Haryana shall apply.

These guidelines are issued with the approval of Hon'ble Chief Minister and shall be applicable with effect from the date of issuance. Non-implementation of these guidelines such as overcharging, etc. may invoke penalty under Section 188 of Indian Penal Code (45 of 1860).



**Director General Health Services, Haryana  
for: Additional Chief Secretary to Haryana Govt.  
Health Department**

**Endst. No. 2020/2PM-Pkg(COVID-19)/3767-70**

**Dated:23.03.2020**

A copy is forwarded to the following for kind information:

1. PS/Hon'ble Health Minister, Haryana
2. PS/ Worthy Chief Secretary to Govt. of Haryana
3. PS/ Additional Chief Secretary to Govt. of Haryana
4. PS/ Additional Secretary Health



**Director General Health Services, Haryana  
for: Additional Chief Secretary to Haryana Govt.  
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